CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA No.745/2017 MA No.766/2017

New Delhi this the day of 3rd March, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P.K. Basu, Member (A)

- Sh. U.C.Govila, Aged about 72 years Son of Late Sh. H.P.Govila, Resident of B/127, Mohan Garden, Pipal Wala Road, New Delhi-110059, Group C, Retired DPA-A
- 2. Sh. B.S.Parasar, Aged about 70 years Son of Shri Gopi Chand, Resident of Flat No.23, Sector-3, Green Tower, Plot No.7C, Dwarka, New Delhi-110078
 Group C, Retired DPA-A
- 3. Sh. R.T.Hooda, Aged about 72 years
 Son of Late Sh. Ram Mehar,
 Resident of Flat No.850, Sector-19,
 Pocket No.3, Dwarka, New Delhi-110075,
 Group C, Retired DPA-A
- 4. Sh. Yudhishter Kumar, Aged about 70 years Son of Late Shri Udho Dass, Resident of B-15, Brij Vihar Apartment, Pitam Pura, New Delhi-110034, Group C, Retired DPA-A
- 5. Sh. J.C.Sachdeva, Aged about 73 years Son of Late Shri Punnu Ram, Resident of 15A, Ayudhya Enclave, Sector-13, Rohini, New Delhi-110085,

Group C, Retired DPA-A

- Sh. R.N.Kulshrestha, Aged about 76 years Son on Late Shri C.P.Singh, Resident of 372, Shankar Marg, Gali Zandewal, Mandavali Fazilpur, Delhi-110092, Group C, Retired DPA-A
- 7. Sh. Y.R.Khullar, Aged about 71 years Son of Late Shri L.L.Khullar, Resident of RZ-403, Dev Apartment, Raj Nagar Part-II, Palam Colony, New Delhi-110077, Group C, Retired
- 8. Sh. S.K.Kapoor, Aged about 69 years
 Son of Late Sh. S.S.Kapoor,
 Resident of K-25, New Mahavir Nagar,
 New Delhi-110018, Group C, Retired DPA-A
- Sh. Subhash Chand, Aged about 69 years Son of Late Sh. J.P.Jain, Resident of 19, Bazar Lane, Bhogal New Delhi-110014, Group C, Retired DPA-A
- Sh. D.D.Sharma, Aged about 71 years
 Son of Late Sh. M.L.Sharma,
 Resident of 301, Masjid Moth,
 South Extension Part-II,
 New Delhi-110049, Group C, Retired DPA-A
- 11. Sh. Rajindere Kumar Sabharwal,
 Aged about 69 years
 Son of Late Shri Vishamber Dass Sabharwal,
 Resident of F-33A, DDA MIG Flats,
 Hari Nagar, New Delhi-110064,
 Group C, Retired DPA-A

- 12. Sh. A.K.Dheman, Aged about 69 years
 Son of Late Shri Madan Lal,
 Resident of 127C, New Lahore,
 Gali No.5 Shastri Nagar, Delhi-110031,
 Group C, Retired DPA-A
- 13. Sh. Ram Kanwar, Aged about 72 years
 Son of Late Sh. Bharat Singh Hooda,
 Resident of 366/21, Ladout Road,
 Opp Shiv Mandir, Rohtak, (HR)-1240001,
 Group C, Retired DPA-A
- 14. Sh. Khel Singh, Aged about 70 years
 Son of Late Sh. Beg Raj,
 Resident of Vill & PO: Jauli,
 Teh: Gohana, Distt. Sonepat (HR),
 Group C, Retired DPA-A

....Applicants.

(By Advocate: Shri Pramod Kumar Sharma)

Versus

Union of India through

- Secretary,
 Department of Expenditure,
 Ministry of Finance,
 North Block, New Delhi.
- Secretary,
 Ministry of Defence,
 South Block, New Delhi.
- JS (Trg) and CAO
 Ministry of Defence,
 E Block, Hutments, New Delhi-110011. ... Respondents

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

MA No.766/2017

This MA filed for joining together is allowed.

OA No.745/2017

The applicants, who are retired Data Processing Assistants under the Ministry of Defence, have filed the present OA seeking the following reliefs:

- "a. This Hon'ble Tribunal be pleased to direct the Respondents to re-fix the new EDP pay scales with effect from 1.1.86 instead of 11.09.89 or from the date of their promotion on the post of Senior Computer/DEO Grade-B whichever is later with all consequential monetary/pensioner benefits in terms of the judgment of the Hon'ble High Court of Delhi dated 10.1.2002 in Civil Writ Petition No.1212/99 titled Mr.B.N.Sharma & Ors Versus U O I & Ors read with full Bench Judgment of this Hon'ble Court in OA no.365/2007, 2536/2006 and RA No.53/2012 in OA 1778/2006 keeping in consonance with the principle of equal treatment as enshrined in Article 14 of the Constitution of India."
- b. Direct the Respondents in terms of the prayer (a) re-fix the pensionary (in regard to Applicants benefits with all consequential monetary benefits."
- c. Be further pleased to allow the application with costs.
- d. Be proper under to facts and circumstances of the case."

- 2. The applicants by way of this OA are seeking extension of benefit of certain judgments of the Hon'ble High Court. Though learned counsel for the applicants submits that all the applicants have made representations ventilating their grievances, there is only one representation dated 23.05.2016 (Annexre A6A) made by the Applicant No.1 is available and it is noticed that other applicants have not made such representations till date.
- 3. In the circumstances, the OA is disposed of at the admission stage itself, without going into the other merits of the case, by permitting all the applicants to make appropriate representations ventilating their grievances within one week from the date of receipt of a copy of this order. In the event, the applicants make such representations, the respondents may consider the same, in accordance with law, and pass appropriate speaking orders thereon within 90 reasoned а period of days thereafter. No costs.

Let a copy of the O.A., be enclosed to this order.

(P.K.Basu))
Member (A)

(V. Ajay Kumar) Member (J)

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